

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad Bench
Allahabad

Original Application No. 11591 of 2004

Allahabad, this the 24th day of January, 2008.

Hon'ble Mr. K.S. Menon, Member-A

Smt. Poonam Singh Chauhan,
 Aged about 33 years,
 Wife of Late Praveen Kumar Singh Chauhan,
 C/o Shri V.V. Samarth,
 R/o 23 Ganeshpuro Colony
 Bhawaniganj,
 Lucknow, U.P.

...Applicant.

(By Advocate : Shri V. Budhwar)

Versus

1. Union of India through Secretary, Ministry of Personnel, Public Grievances and Pension. Central Board of Excise & Customs, New Delhi.
2. The Chief Commissioner, Customs & Central Excise, Lucknow Zone, Lucknow.
3. Commissioner, Central Excise, Civil Lines, Allahabad.
4. Commissioner, Central Excise (Headquarters), Kanpur.

...Respondents.

(By Advocate : Shri S. Singh)

O R D E R

This OA has been filed against the impugned order dated 12.8.2004 passed by respondent No.3 whereby the claim of the applicant for compassionate appointment has been rejected.

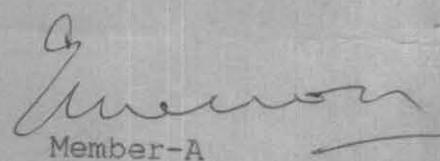
2. The applicant has filed an OA No.581/03 earlier in this Tribunal in which this Tribunal while its

9
2

order dated 14.5.2004 directed the respondents to consider the case of the applicant and pass a reasoned and speaking order. In compliance with the direction of this Tribunal, the respondents have passed a reasoned and speaking order dated 12.8.2004 in which the respondents have clearly brought out the vacancy position that existed right ⁹ from the time, the applicant's was considered for the first time in 2000 till 2004, when the detailed speaking order ⁹ were issued.

3. A bare perusal of the said speaking order of the respondents clearly indicates that the respondents have considered the case of the applicant but as no vacancies are available in Group 'C' and 'D' post for compassionate appointment, the applicant's case could not be considered and hence they have closed the case in accordance with the Government of India's and instructions of DOPT OM dated 9.10.98. It is, therefore, clear that no ground have been made out for any interference of this Tribunal.

4. The OA is being devoid of merits and it is accordingly dismissed. No costs.



Member-A

RKM/